

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-337(PB)/2021

IN THE MATTER OF:

State Bank of India
Vs.
Shri Raman Gupta

.... Petitioner/Applicant

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SBI : Adv. Ankur Mittal, Adv. Bhaskar
For the RP : Adv. Iswar Mohapatra, Mr. Vijender Sharma, RP

ORDER

New IA-1803/2024

Mr. Iswar Mohapatra, Ld. Counsel for the RP appears physically. It is reported by Mr. Iswar Mohapatra that there has been no repayment plan forthcoming from the Personal Guarantor and he requested the report pursuant to Section 106 of the Insolvency & Bankruptcy Code, 2016 may be taken on record. He also states that as per the amended regulations, a meeting of CoC is to take place today i.e. 22.04.2024.

This is the Report filed by the RP and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

IA-1803/2024 stands disposed of.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)